

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

CP No. 1176/2016

IN THE MATTER OF:

Mona Aggarwal &Ors.

.... **APPLICANT / PETITIONER**

Vs

The Ghaziabad Engineering Co. Ltd.

.... **RESPONDENT**

SECTION:

Under Section 433(e), 434 and 439 of the Companies Act

Order delivered on 20.02.2018

Coram:

**Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the PETITIONER

:- Mr. Jeevesh Nagrath, Advocate

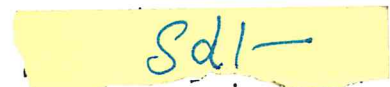
ORDER

Learned counsel for the applicant appears and by consent they want to explore the possibility of settlement. In view of the same the longer date is given.

Post the matter on 22nd March 2018.



**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**



**(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)**